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NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

CP(IB) 145/9/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.08.2019

Name of the Company: Ambica Aluminium Accessories
V/s
Chemietron Clean Tech Pvt Ltd

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PRANAV RAVAL	ADVOCATE	RESPONDENT	
2.	Ketul Soni	C.A	Petitioner	

ORDER

The Parties are represented through their respective Learned Counsel/CA(s).

Learned Counsel for the Corporate Debtor(Respondent) is present she submitted a Demand Draft bearing no. 507824 of Rs. 2,81,469.00 drawn on the ICICI Bank in favour of the Operational Creditor/Petitioner. It is stated that the corporate debtor has made an offer for settlement of the present matter by making payment of above stated amount as full and final settlement. In response to this, the Counsel for the Petitioner has fairly submitted that the Petitioner is willing to accept the above stated amount by way of demand draft as full and final settlement.

Therefore, the Petitioner Counsel has filed a pursis with such request to withdraw the present IB petition, in view of settlement arrived between the parties. The pursis is taken on record.

In view of this the original demand draft is handed over to the Petitioner Counsel.

Accordingly, **CP(IB) 145/2019** is dismissed as withdrawn as settled out of court.

No order as to costs.

(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)

(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 5th day of August, 2019.

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